Industries and Power Department

Notification

19-3-£9-IPD

¹[omitted]

- 1. Short title, extent and commencement. (1) These rules shall be called the Goa, Daman and Diu subsidy to Electric Power consumption (Cottage and Small Scale Industries) Rules, 1968.
 - (2) They shall apply to, the whole of the territory of Goa, Daman and Diu.
 - (3) They shall come into force at once.
 - 2. Definitions. In these rules unless the context otherwise requires,: -
 - a) "Small Scale Industries" would mean units as defined by the Government of India, from time to time, and will also include Cottage Industries,.
 - b) "Power" means electric motive power and for which Electricity Department has charged industrial rate.
- 3. Eligibility for receiving subsidy. (i) Subsidy under this scheme shall be granted, to all cottage and small scale industries which have a total connected electrical load not exceeding 20 HP excepting (1) Rire Mills" (2) Flour Mills, (3) Laundries, (4,) Oil Seeds' crushing Mills and (5) Printing of Newspapers.
- (ii) The subsidy for electric consumption shall be granted on motive power only and not on lighting or heating loans.
- **4. Quantum of subsidy. -** The quantum of subsidy shall be the difference between the actual rate aid and 9 paise per KWH. In no case, however, higher than 9 paise per KWH shall be paid. The total subsidy payable in any year is subject to the provision made in the budget for that year for this purpose. The final decision will rest on the Director of Industries.
- 5. Procedure for Registration. (i) Industrial concerns eligible for and desirous, of receiving subsidy under these rules shall, get their names registered with the Director of Industries, Government of Goa, Daman and Diu, Panaji. The units will be entitled to claim power subsidy for the period from the 1st of the month following the date of registration.
 - (ii) An application for registration shall be made in the prescribed form given in Schedule I to these Rules.
- (iii) An application for registration shall be submitted to the Director of Industries and Mines, Government of Goa, Daman and Diu, Panaji
- (iv) Industries Inspector or Industries Extension Officer shall investigate all the applications for registration and submit the same along with necessary details and recommendations to the Director of Industries for approval and grant of registration.
- (v) The Director of Industries shall inform the applicants about approval or rejection of the application for registration and shall allot a certain number to each application.

- (vi) The Officers concerned on the instructions of the Director of Industries may suggest such alterations and conditions as may be deemed fit for the better operation of the unit and register application subject to the unit carrying out these suggestions.
- (vii) Each Small Scale unit registered under these rules shall be inspected by the Officers concerned at least once in a year with a view to verifying bonafides and report to that effect to the Director of Industries.
- 6. Disposal of applications for subsidy. (i) The small scale units registered under these rules shall present to the Officer concerned and mentioned in Rule 6(iii) their application for subsidy in a prescribed form not later than one month after the expiry of each half year period for the purposes of these rules. The half year period shall being in the month of June and December respectively. Since the Electricity Department usually bills only after the month is over, the bills and receipts in respect of power consumed in June to November shall be submitted in the prescribed application form in January and for the power consumption from December to May in July.
- (ii) On receipt of these applications the Industries Officer/Industries Inspector shall verify the details in the application and, shall return the bills and the receipts to the applicant duly defaced by their rubber stamp.
- (iii) Applications for subsidy received later than the date prescribed under rule 7 (i) above shall not be considered for payment of subsidy.
- 7. *Manner of Payment.* The subsidy shall be paid in the Office of the Director of Industries on the presentation of the bill duly countersigned by the Director of Industries, The Industries Officer concerned should submit a half yearly statement showing, the names of the factories registered, names of the applications for power subsidy received and amount actually drawn by them,
- **8.** (i) Recipient shall furnish periodically if so, required by the Director of Industries, Goa, Daman and Diu, Panaji such returns as may be prescribed by the said Director in order to enable him to watch the progress of the Industry.
- (ii) The recipient of the subsidy shall permit the Director of Industries or any person authorised by him by general or special orders in writing to inspect at all reasonable times the premises, machinery, plant and appliances connected with the industrial undertakings in respect of which the subsidy has been granted and grant reasonable facilities for such inspections.
 - 10. The Director of Industries may reject any application for subsidy for any of the following reasons:
 - (i) Application received beyond the prescribed date.
 - (ii) Budget provision falls short of the claims.
- (iii) Misrepresentation of the facts of power consumed by a particular unit, on wrongful claim with malafide intentions is brought to notice of Director of Industries.
- (iv) In the opinion of Director of Industries, a particular type of Industry does not need power subsidy. The decision of the Secretary, Industries and Labour, in this respect shall be final.

By order and in the name of the Administrator of Goa, Daman and Diu.

S. R. Sawant, Under Secretary, Industries and Labour,

Panaji, 11th September, 1970

SCHEDULE I

Application for Registration by Small Scale Industries

, Simula State intensities
. Factory:-
Office:-
private limited or public limited).
ts or Board of Directors.
ery, plant and
thly installed, capacity
Capacit
Value of last year's production (Rs.)
Whether imported or indigenous
ciate of a company which does not come within the name and address of such company.
or is proposed to be held by one or more firms cale Unit. If yes, give their names, address, and
to the unit. If so, by whom and to what amount.
is true to the best of my/our knowledge.

Signature of the applicant

1. Following para omitted vide Corrigendum No. 19-3-69-IPD dated 1-4-1971 "In exercise of the powers, conferred by sub-section (1) of section 7 of the Goa, Daman and Diu State Aid to Industries Act 1965 (Act No. 15 of 1965), the Administrator of Goa, Daman and Diu is pleased to make the following Rules, the same having been previously published as required by sub-section (3) of section 7 of the said Act, namely:"